

High Court of Karnataka Bengaluru

Dated: 15th December, 2020.

MODIFICATION IN THE STANDARD OPERATING PROCEDURE FOR HIGH COURT OF KARNATAKA WITH IMMEDIATE EFFECT

1. The Principal seat at Bengaluru and the Benches at Dharwad and Kalaburagi are permitted to open a Tea/Coffee stall. At the Principal Seat at Bengaluru, the Stall shall be in the portico below the Patron-In-Chief Hall. At both the benches, the Stall shall be at the places identified by the respective Additional Registrar Generals. However only Tea/Coffee/Biscuits shall be served at the stall, and no other food items be served. Further, the Tea stall vendors shall be provided ID cards by the Registry and they shall undergo RAT Covid test once in five days.
2. The Nandini Milk Parlor which was functioning near the Food Court at Principal Bench is permitted to open its Booth only to supply hot and cold beverages on the condition that, food items shall not be sold or served. The Vendor and assistant sales boys shall undergo RAT COVID test once in five days. They shall be provided passes by the Registry.
3. The filing counters and copying branches are already shifted near Gate No.5 of the Principal Bench and hence, the

photocopying private operators will be accommodated by the side of Food Court, after temporary shed is erected by PWD next to the Copying branch. The existing photocopying private operators will be permitted to carry on the photocopying work after shifting their machines in the shed. The private operators shall be provided photo passes by the Registry and they shall undergo RAT COVID test once in five days. They shall be provided passes by the Registry.

4. As far as dress code of the Advocates is concerned, General instructions to Advocate have been issued under SOP dated:14th June 2020 by this Court in terms of the Circular dated: 13.5.2020 issued by the Hon'ble Supreme Court of India which reads thus,

" It is notified for the information of all concerned that considering the medical advice, as a precautionary measure to contain spread of Coronavirus (COVID-19) infection under the prevailing conditions, the Competent Authority has been pleased to direct that the Advocates may wear "plain white-shirt/white-salwar-kameez/white saree, with a plain white neck band" during the hearings before the Supreme Court of India through Virtual Court System till medical exigencies exist or until further orders."

Hence, it is clarified that, the Advocates can follow their usual prescribed dress code. They will have an option of following the dress code mentioned in the above circular/SOP.

5. The Notaries at the both Benches at Dharwad and Kalaburagi are permitted to function in the basement/cellar, at the places identified by the Additional Registrar General during Court working hours.
6. The photocopying private operators are allowed to function in the basement/cellar at the places identified by the Additional Registrar General, at both Benches at Dharwad and Kalaburagi during working hours. The operators shall be provided with identity Cards by the Registry and they shall undergo RAT COVID test once in five days. The operator shall be provided passes.
7. The Additional Registrar General, High Court of Karnataka, Dharwad Bench, Dharwad shall shift the temporary filing counter opened in the cellar to the main lobby in the High Court, Dharwad Bench.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**